

FORM No. 37

Order requiring production in Court of person in prison for giving evidence

(See Section 267)

To the Officer-in-charge of the Jail at.....

Whereas complaint has been made before this court that.....
ofhas committed the offence of
and it appears
that.....at present confined/detained in the
above-mentioned prison, is likely to give material evidence for the prosecution/defence;

You are hereby required to produce the said..... under safe
and sure conduct before this court aton the.....
day of.....200..... bya.m. there to give evidence in the matter now pending
before this court, and after this court has dispensed with his further attendance, cause him to be conveyed under
safe and sure conduct, back to the said prison.

And you are further required to inform the said.....of the contents of this order
and deliver to him the attached copy thereof.

Dated, this.....day of200.....

(Seal of the court)

(Signature)

Countersigned

(Seal)

(Signature)